

ITEM NO.7

COURT NO.2

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s).3964/2022

(Arising out of impugned final judgment and order dated 02-03-2022  
in WA No. 218/2022 passed by the High Court of Kerala at Ernakulam)

MADHYAMAM BROADCASTING LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(WITH IA No. 34902/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES, IA No. 38492/2022 - PERMISSION TO FILE  
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 35558/2022 -  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 4331/2022 (XI-A)

SLP(C) No. 4678/2022 (XI-A)

(FOR ADMISSION and I.R. and IA No.38106/2022-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT)

Date : 01-11-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Dushyant A. Dave, Sr. Adv.  
Mr. Huzefa Ahmadi, Sr. Adv.  
Mr. Haris Beeran, Adv.  
Mr. Mushtaq Salim, Adv.  
Mr. Usman Ghani Khan, Adv.  
Mr. Azhar Assees, Adv.  
Mr. Ameen Hassan, Adv.  
Ms. Pallavi Pratap, AOR  
Mr. Radha Shyam Jena, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG  
Ms. Swarupama Chaturvedi, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Apoorv Kurup, Adv.  
Mr. Shailesh Madiyal, Adv.  
Mr. Rajat Nair, Adv.  
Mr. T.S. Sabarish, Adv.  
Mr. Aniruddh Sharma - II, Adv.  
Mr. Amrish Kumar, AOR

**Ms. Pallavi Pratap, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Arguments heard in part.
- 2 List the Special Leave Petitions tomorrow (2 November 2022) as part-heard matter on the top of the Board.

**(SANJAY KUMAR-I)  
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**